

**BEFORE  
HON'BLE JUSTICE S.R. SEN  
AB No. 16 of 2014**

**18.06.2014**

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.  
Call for CD.

Mr. P Yobin, the learned PP is present.

In the meantime, in the event of arrest of the petitioner, he to be released for a sum of Rs. 50,000/- with 1(one) surety of the like amount.

This interim bail shall remain in force till disposal of this instant bail application.

The IO concerned is directed to be present on the next date fixed.

Registry is further directed to call for the CD and to furnish a copy of this order to the learned PP who shall in turn communicate the same to the IO concerned by WT Message.

List this matter next week.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE JUSTICE S.R. SEN**  
**Crl. Petn. No. 8 of 2014**

**18.06.2014**

Heard Mr. K Paul, the learned counsel for the petitioner who submits that due to oversight he failed to place the FIR before the Court and prayed that he may be allowed to place the same by way of additional Affidavit.

Prayer is allowed.

Mr. P Yobin, the learned State counsel is present.

List this matter on **19.06.14** as suggested by the learned counsel.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE JUSTICE S.R. SEN**  
**WP(C) No. 203 of 2012**

**18.06.2014**

Heard Mr. S Dutta, the learned counsel for the petitioner who submits that, the matter is still pending before the Hon'ble Apex Court.

Mr. SC Shyam, the learned senior CGC as well as Mrs. T Yangi, the learned counsel for the respondent are not present. However, their junior lawyers Mr. B Dey informed the Court that Mr. SC Shyam is pre-occupied before the Division Bench and Ms F Kharsyiemiong, informed that Mrs. T Yangi is not keeping well, so she could not appear before the Court today.

Further, the learned counsel for the petitioner prayed that the matter may be fixed after 3(three) months.

Prayer is allowed.

List this matter on 16.09.14 as prayed for.

**JUDGE**

V Lyndem